

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(Through web-based video conferencing platform)**

**CP (IB) No. 110Chd/Hry/2021**

**Under Section 9 of IBC, 2016**

**In the matter of:**

Parvez Chugh

....Petitioner-Operational Creditor

Vs.

Zenica Performance Car Pvt. Ltd.

.....Respondent-Corporate Debtor

**Present through video-conferencing:**

Mr. Karan, Advocate for the petitioner.

Ms. Priyanka Ghorawat, , Advocate for the corporate debtor.

When this matter is taken up for hearing, the learned counsel appearing for the petitioner submits that corporate insolvency resolution process (CIRP) has already been initiated against the very same respondent-corporate debtor in **CP (IB) No. 262/Chd/Hry/2018 filed by Volkswagen Finance Pvt. Ltd.** which has been admitted by this Adjudicating Authority vide order dated 22.03.2021

2. In the circumstances, the instant CP is disposed of as no other order is necessary, with liberty to the petitioner to prefer their claim before the Interim Resolution Professional or the Resolution Professional, as the case may be, in accordance with the provisions of IBC, 2016 and the Regulations framed thereunder.

Sd/-

Sd/-

(K.K. Vohra )  
Member(Technical)

(Ajay Kumar Vatsavayi)  
Member (Judicial)

August 16, 2021

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